

Notifications and Orders

(122) Delegation of powers u/s 15 of Capital of Punjab Act - No, 10/3/2-UTFI(I)-2008/2465.- In exercise of the powers conferred by sub-section (2) of Section 21 of the Capital of Punjab (Development and Regulation) Act, 1952, I, Sanjay Kumar, I.A.S., Chief Administrator, Union Territory, Chandigarh, hereby delegate powers exercisable by me under sub-sections (1), (2) and (3) of Section 10 of the said Act and the rules made thereunder to Shri Pirthi Chand, PCS., Joint Secretary, Finance, Chandigarh Administration.

2. The appeals, which are to be heard by him, will be decided by the Chief Administrator and I marked to him and accordingly Superintendent (R&J) will submit the case to the Joint Secretary, Finance after obtaining approval from the Chief Administrator.

(See Chandigarh Administration Gazette, (Extra.) dt. 31.3.2008 at page 524)